

be sent by the State Government to the Government of India for their sanction and the State Government expect to finalise a detailed estimate for sanction soon after the completion of the survey and investigations and designs which are in hand with the State Authorities.

Child Labour

154. SHRI G. M. BANATWALLA: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to bring legislation to check exploitation of child labour and safeguard their rights; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK):

(a) and (b). There are already several laws to check exploitation of child labour, e.g., the Children (Pledging of Labour) Act, 1933; Employment of Children Act, 1938; Factories Act, 1948; Minimum Wages Act, 1948; Mines Act, 1952; Plantations Labour Act, 1951; Motor Transport Workers Act, 1961; Beedi and Cigar Workers (Conditions of Employment) Act, 1966; Apprentices Act, 1961; Minimum Wages (Central) Rules, 1950; State Shops and Commercial Establishment Acts etc. The question whether the existing legislation was adequate to protect children from exploitation, was examined recently by a Committee. The report of the Com-

mittee was submitted to Government in December, 1979. The recommendations of the Committee are under consideration.

Ad-Hoc Employees of Shipping Corporation of India

155. SHRI R. K. MHALGI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Shipping Corporation of India Ltd., has on its pay-roll about hundreds of employees in class III and IV category, on ad-hoc salary basis;

(b) how many of these employees are serving with the said corporation for more than one year;

(c) what is the sum paid as "salary" per month to such ad-hoc employees and what is the minimum amount they would have received had they been given their salary as per scales prevalent in the Shipping Corporation of India, Bombay; and

(d) what are the reasons for keeping these employees on ad-hoc basis for such long time and the action taken to treat them permanent?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) SCI has on its pay-roll only 126 employees appointed on ad-hoc salary in class III and IV category.

(b) 123.

(c) The information is indicated below:—

Category	Ad-hoc emoluments paid	Minimum amount these employees would have received had they been given their salary as per scales prevailing in SCI (based on Dearness Allowance rates applicable at present)
(1)	(2)	(3)
	Rs.	Rs.
(1) Graduate Assistants, Graduate Stenographers/ Junior Technical-Assist nts.	600	1049.60
(2) Transport Supervisors.	900	1049.60
(3) X-ray Laboratory Technicians	750	1079.30
(4) Telex Operators	600	1079.30
(5) Matriculate Stenographers, Typists, Punch Operators & Comptists.	500	893
(6) Peons/Hamals	300	787